

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 113
IA No. 561/JPR/2023
CP No. (IB)- 56/94(1)/JPR/2022
Under Section 94(1) of IBC, 2016**

In the matter of:

**Jitendra Singh (PG to CD- M/s Neo Aid Communications Pvt. Ltd.)
...Applicant**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ankit Juneja, Proxy
Priyanka Tiwari, Adv. for RP
Ratnesh Sharma, Adv.
Aakash Sharma, Adv.
Himanshu Saini, Proxy

ORDER

IA No. 561/JPR/2023

Heard Ms. Priyanka Tiwari, Adv. appearing on behalf of the RP. Mr. Ankit Juneja, proxy counsel appearing on behalf of Mr. Nitesh Srivastava, Adv. for the Applicant. It is seen that there are 16 creditors in this application. Only India Bulls Reconstruction Company & Axis Bank Ltd. had filed their reply. Last opportunity be given to file reply, failing which the right to file reply will be forfeited. List the matter on 22.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 24, 2024